

ACT No. XVIII OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 25th
March, 1926.)

An Act further to amend the Madras Civil Courts Act, 1873.

III of 1873.

WHEREAS it is expedient further to amend the Madras Civil Courts Act, 1873, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Madras Civil Courts (Second short title.
Amendment) Act, 1926.

III of 1873.

2. In section 28 of the Madras Civil Courts Act, 1873, for Amendment of
section 28,
Act III of 1873. the words " five hundred " and " two hundred " the words " one thousand " and " three hundred ", respectively, shall be substituted.

Price Anna 1 or 1½d.]

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MGIPC—L—1-160—10-5-26—7,500.